In such cases, action is taken against such erring registered agents under the Emigration Act, 1983. Whereas, in the cases of unregistered agents, cases are filed with the Police Authorities.

(d) Embassy officials visit the Indian citizens in jails, legal advice is provided, their families are informed, emergency certificates are provided after due process.

Referring of complaints to CVC

3759. SHRI S.S. AHLUWALIA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that under the Central Vigilance Commission (CVC) Act, 2003, complaints falling within the ambit of the Prevention of Corruption Act, 1988 against certain categories of offices of the Central Government, Central Public Sector Enterprises etc., are to be mandatorily referred to CVC for investigation;

(b) whether Government has effected any change(s) in the said provision of extant law;

(c) if so, the details thereof; and

(d) the reasons/rationable behind the same?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) The Central Vigilance Commission under Sections 8(1)(c) and 8(1)(d) of the CVC Act, 2003, is empowered to inquire or cause an inquiry to be conducted into offences alleged to have been committed under the Prevention of Corruption Act, 1988 either on a reference made by the Central Government, or on its own in respect of certain categories of officials specified in Section 8(2) of the CVC Act respectively.

(b) No, Sir.

(c) and (d) Do not arise.

Restructuring of UPSC

3760. SHRI DHIRAJ PRASAD SAHU: Will the PRIME MINISTER be pleased to state:

(a) whether Government has any plan to restructure the UPSC (Union Public Service Commission) of India;

(b) if so, the time schedule fixed therefor; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) No, Sir.

(b) Does not arise.

(c) The existing structure of the UPSC serves its functional requirements.

Vacancies in CBI

3761. SHRIMATI SHOBHANA BHARTIA:
SHRI N.K. SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether the CBI has vacancies ranging from 10 per cent to 60 per cent at different ranks of its primary investigating wing;

(b) whether as a result of this, it is being forced to cut back on the number of cases it handles which is causing delays in the trial of cases;

(c) the details and reasons therefor;

(d) whether the criminal lawyers are being hired as prosecutors on a short term basis to fill the existing gaps; and

(e) the steps Government plans to take to fill up these vacancies in the long term?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) As on 31.12.2009, vacancy position in various grades in CBI was as under:

Cadre	Sanctioned Strength	Actual Strength	Vacancy
Executive	4078	3639	439
Legal	230	146	84
Technical	155	64	91
Ministerial	1428	1334	94
Canteen Posts	70	59	11
Total	5961	5242	719

Occurrence of vacancies and filling up of the same as per stipulated Recruitment Rules are ongoing processes. With effective use and deployment of existing personnel, the vacancies have not affected the performance of the CBI adversely.